

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 106 of 2012

Income Tax Tribunal Appeal under Section 260-A of the Income tax Act, 1961, against the order of the Income Tax Appellate Tribunal, Hyderabad Bench "B" Hyderabad in I.T.A.No.162/H/2000 (Asst. Year 1996 – 97) dated 04-12-2008 preferred against the order of the Commissioner of Income Tax (Appeals)V (Central), Hyderabad dated 28-01-2000 in Appeal No.1022/SR-3/HYDERABAD/CIT (A) V (Central)/1999-2000 preferred against the order of the Income Tax Officer, Hyderabad dated 19-3-99 in PAN /GIR No. P-4 /SR.3

Between:

The Commissioner of Income Tax-IV, Hyderabad.

...Appellant

AND

Premier Explosives Ltd, C/o.PVRK Nageswara Rao, 109, Metro Residency, Raj Bhavan Road, Khairatabad, Hyderabad.

...Respondent

**Counsel for the Appellant: Ms. B.Sapna Reddy, Junior Standing Counsel
representing Mr. J.V. Prasad (SC FOR INCOME TAX)**

Counsel for the Respondent: Mr. A.V.A. Siva Kartikeya

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.106 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Junior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench "B" Hyderabad
2. The Commissioner of Income Tax (Appeals)V (Central), Hyderabad
3. The Income Tax Officer, Hyderabad
4. One CC to Mr. J.V. Prasad (SC FOR INCOME TAX) [OPUC]
5. One CC to Mr. A.V.A. Siva Kartikeya, Advocate [OPUC]
6. Two CD Copies

kam/gh



HIGH COURT

DATED:31/12/2024

JUDGMENT

ITTA.No.106 of 2012



**THE APPEAL IS
DISMISSED AS
WITHDRAWN**

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20/01/25
ba